

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 2/Rules/DHC

Dated : 19.01.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendment in Part C of Chapter 16 of Volume IV of the Delhi High Court Rules & Orders :-

AMENDMENT

THE FOLLOWING EXPLANATION SHALL BE INSERTED IMMEDIATELY AFTER THE EXISTING RULE 2 OF PART C OF CHAPTER 16 OF VOLUME IV OF THE DELHI HIGH COURT RULES & ORDERS :-

“Explanation : In criminal cases, the term ‘parties’ shall be deemed to include the complainant and / or victim as defined under Section 2 (y) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Section 2 (wa) of the Code of Criminal Procedure, 1973).”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL